

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 483/92

199

~~Ex-Axx Nox~~

DATE OF DECISION 12-10-92

P Sethu Madavan Petitioner

Mr. D V Gangal Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Mr. S C Dhawan Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice S K Dhaon, Vice Chairman

The Hon'ble Mr. M Y Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

NT

*Sub
V.C.*

mbm*

TRK

IN THE CENTRAL ADMINISTRATIVE RIBUNAL
BOMBAY BENCH, "GULESTAN" BUILDING NO.6
PREScot ROAD; BOMBAY-1

OA No. 483/92

P. Sethu Madavan
C/14, 4th floor;
Ashok Apartment
Gopal Nagar
Kalyan Road;
Dombivali (E)
Thane

..Applicant

V/s.

Union of India through

1) The General Manager
Central Railway
Bombay VT

2) The Divisional Regional Manager
Central Railway
Bombay VT

..Respondents

Coram: Hon-Shri Justice S K Dhaon, V.C.
Hon.Shri M Y Priolkar, Member(A)

APPEARANCE:

Mr. D V Gangal
Counsel
for the applicant

Mr. S C Dhawan
Counsel
for the respondents

ORAL JUDGMENT:
(Per: S K Dhaon, Vice Chairman)

DATED: 12-10-92

Learned counsel for the respondents has produced before us the original marks-sheet of the applicant. It appears that in the written test the applicant has secured 17 out of 35 and in the viva-voce 10 out of 15. Thus in all he secured 27 marks out of 50. It is an admitted position that the applicant should have secured 60% marks before he could qualify for considering for promotion.

2. In view of this position, there is no substance in the grievance of the applicant that after the decision of this Tribunal, quashing the order of punishment, a fresh valuation of his merit should take place.

3. The application is accordingly rejected, but without any order as to costs.


(M Y Priolkar)
Member (A)


(S K Dhaon)
Vice Chairman

trk